



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

|                     |   |                                      |              |      |
|---------------------|---|--------------------------------------|--------------|------|
| വാല്യം 6<br>Vol. VI | തിരുവനന്തപുരം,<br>ചൊവ്വ<br>Thiruvananthapuram,<br>Tuesday | 2017 ജൂലൈ 11<br>11th July 2017       | നമ്പർ<br>No. | } 28 |
|                     |   | 1192 മിഥുനം 27<br>27th Mithunam 1192 |              |      |
|                     |   | 1939 ആഷാഢം 20<br>20th Ashadha 1939   |              |      |

## PART III

### Judicial Department

#### THE HIGH COURT OF KERALA

##### NOTIFICATION

No. A2-24804/2007/A6/A5. *1st June 2017.*

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable Chief Justice hereby makes the following amendments to the Kerala High Court Service Rules, 2007, namely:

#### Amendment (C. S. No. 40)

In the Rules,

In Annexure I, the following shall be incorporated in Column No. 5 against Category No. 3, Assistant Engineer in Sub Division II of Division I:

“In the case of the incumbent in the post of Overseer Grade-I as on 6-2-2014, S.S.L.C. or equivalent and Degree/Diploma in Electrical Engineering”

The above amendments will have retrospective effect from 6-2-2014.

By order,

ASHOK MENON,

Registrar General.

Kochi-682 031.

Gaz. No. 28/2017/DTP (Judicial).

#### Explanatory Note

(This note does not form part of the amendment, but is intended to indicate its general purport.)

The Government as per G.O.(Rt.)No.138/2013/ Home dated 18-1-2013, inter alia accorded sanction for upgradation of the post of Overseer Grade I, High Court in the scale of pay of ` 7990-12930 (pre-revised) to that of Assistant Engineer in the scale of pay of ` 11070-18450 (pre-revised). Pursuant thereto, as per the High Court Notification No. A2-24804/2007/A6/A5 dated 6-2-2014, the post of Overseer Grade I was inter alia redesignated as ‘Assistant Engineer’ and educational qualifications for appointment to the post were prescribed. Now the Honourable Chief Justice has ordered to prescribe the qualifications viz. S.S.L.C. or equivalent and Degree/Diploma in Electrical Engineering in the case of the incumbent in the post of Overseer Grade I as on 6-2-2014. Hence this amendment.

## NOTIFICATION

No. B1(A)-62/2017. 30th May 2017.

In exercise of the powers conferred by Section 9 (2) of the Code of the Criminal Procedure, 1973, the High Court of Kerala hereby appoint the person mentioned in column (2) of the Schedule below to be the Sessions Judge to preside over the Court of Session noted against his name in column (3) thereof.

## SCHEDULE

| <i>Sl. No.</i> | <i>Name of Officer</i> | <i>Court of Sessions</i> |
|----------------|------------------------|--------------------------|
| (1)            | (2)                    | (3)                      |
| 1              | Shri A. Badharudeen    | Manjeri                  |

By order,

(Sd.)

Kochi-682 031. Registrar (Subordinate Judiciary).

## NOTIFICATION

No. B1(A)-62/2017(2). 31st May 2017.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in column (2) of the schedule hereto attached to be the Judicial Magistrate of the first class to preside over the Court specified against her name in column (3) thereof from the date on which she takes charge.

## SCHEDULE

| <i>Sl. No.</i> | <i>Name</i>     | <i>Court</i> |
|----------------|-----------------|--------------|
| (1)            | (2)             | (3)          |
| 1              | Smt. Aneesa, A. | Kottarakkara |

(ii)

In exercise of the powers conferred by sub-section (1) of section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in column (2) of the schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

## SCHEDULE

| <i>Sl. No.</i> | <i>Name</i>     | <i>Court</i> |
|----------------|-----------------|--------------|
| (1)            | (2)             | (3)          |
| 1              | Smt. Aneesa, A. | Kottarakkara |

By order,

K. BABU,

Kochi-682 031. Registrar (Subordinate Judiciary).

## NOTIFICATION

No. B1(A)-62/2017. 3rd June 2017.

In exercise of the powers conferred by Section 9(3) & 9(4) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the persons mentioned in column (1) of the schedule hereto attached to be the Additional Sessions Judges (for the trial of SPE/CBI cases) to exercise jurisdiction in the courts of sessions against their names in column (2) thereof from the date on which they take charge.

## SCHEDULE

| (1)  | (2)  |
|--|--|
| <i>Name &amp; Designation</i>                                      | <i>Courts of Sessions</i>  |
| Sri Johny Sebastian,<br>Spl. Judge (SPE/CBI)<br>Thiruvananthapuram | Thiruvananthapuram, Kollam,<br>Pathanamthitta, Alappuzha &<br>Kottayam                                     |
| Smt. Honey M. Varghese,<br>Spl. Judge (SPE/CBI)-III<br>Ernakulam   | Ernakulam, Thodupuzha,<br>Thrissur, Palakkad, Manjeri,<br>Kozhikode, Kalpetta,<br>Thalassery and Kasaragod |

By order,

K. BABU,

Kochi-682 031. Registrar (Subordinate Judiciary).

**In the Court of the Chief Judicial Magistrate,  
Thodupuzha, Muttom**

## NOTIFICATION

No. A1-23/2017. 22nd May 2017.

*Sub:*—Judl.Dept.—Appointment of Judicial I Class Magistrate—defining local Jurisdiction—Notification—issued—Reg.

*Ref:*—1. Order No. B1(A)-62/2017(3) dated 21-4-2017 of Hon'ble High Court of Kerala.

2. Sec.14(1) of Crl. Procedure Code.

In exercise of the powers conferred upon the undersigned as per section 14 (1) of the Criminal Procedure Code, the Chief Judicial Magistrate, Thodupuzha hereby defines the local areas within which the magistrates mentioned in column No. 2 may exercise all or any of the powers with which the magistrates have been invested under the Code with effect from the date of this proceedings.

| <i>Sl. No.</i> | <i>Name of Judicial Officer</i> | <i>Name of Court</i>   | <i>Name of Police Station limits over which the magistrates mentioned in column No. 2 may exercise the power as Judicial Magistrates of the First Class</i>  |
|----------------|---------------------------------|--|--|
| 1              | Rashmi Ravindran                | Court of Judicial I Class Magistrate I, Idukki   | All 1st & 2nd Class jurisdiction of IPC and Other Acts coming under the Police Station limits of Idukki, Kanjikuzhy, Kulamavu, Karimanal and Murickassery. 1st and 2nd Class offences of the local areas of (Karas) namely Pandippara, Narakakkanam, Chattikuzhy and Upputhodu of the Thankamany P. S. |
| 2              | Sri Siji, N. N.                 | Court of Judl. I Class Magistrate II, Kattappana (Munsiff's Court, Kattappana conferred with Magisterial powers) | Jurisdiction over the police station limits falling under the jurisdiction of the Judicial First Class Magistrate's Court I II, Kattappana   |

(Sd.)

*Chief Judicial Magistrate.*

**Office of the Chief Judicial Magistrate,  
Kozhikode**

NOTIFICATION

No. C1-4856/2017.

3rd June 2017.

*Read:—*(1) Order No. B1(A)-62/2017(3) dated 21-4-2017 of the High Court of Kerala.

(2) Order No. B1(A)-62/2017(3) dated 24-5-2017 of the High Court of Kerala.

(3) This office Notificatin of even No. dated 31-5-2017.

In exercise of the powers conferred under Section 14 (1) of the Criminal Procedure Code 1973 (Act 2 of 1974), the Chief Judicial Magistrate, Kozhikode hereby

defines the local limits of the area within which the Judicial First Class Magistrates whose names are specified in column II of the schedule given below may exercise all or any of the powers vested on them as Judicial Magistrate of First Class by the Code and by the High Court, in the local area specified under column No. IV of the said schedule with effect from the date of joining duty.

SCHEDULE

| <i>Sl. No.</i> | <i>Name of Magistrate and Court</i>                                | <i>District</i> | <i>Local limits of Police Station area wise Jurisdiction</i>   |
|----------------|--|-----------------|--|
| I              | II   | III             | IV   |
| 1              | Sri Rajeevan Vachal, Judicial First Class, Magistrate-I, Kozhikode | Kozhikode       | 1st & 2nd Class jurisdiction over Panniyankara, Chemmangad, Chevayoor and Kozhikode Railway Police Stations and Second Class jurisdiction over Kozhikode Town Police Station except the jurisdiction over the cases U/s. 138 of NI Act in which the cause of action arise within the limits of Kozhikode Town and Panniyankara Police Stations |

(Sd.)

*Chief Judicial Magistrate,  
Kozhikode.*

**Explanatory Note**

(This does not form part of the Notification, but is intended to indicate its general purport.)

While issuing the notification referred 3rd above, it was omitted to include Chevayoor Police Station in Column No. IV in the schedule against Sl. No.1. This notification intended to cure that defect.

**Chief Judicial Magistrate Court, Thalassery**

## NOTIFICATION

No. A1-4869/2017.

2nd June 2017.

*Sub:*— Judiciary—Postings of newly appointed Magistrate—Notification—issued—Regarding.

*Ref:*—Order No. B1(A)-62/2017(5) dated 27-5-2017 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred by sub-section (1) of section 14 of the Code of Criminal Procedure 1973 (Act 3 of 1974), the Chief Judicial Magistrate, Thalassery hereby defines the local areas shown in Column No. II of the Schedule hereunder may exercise all or any of the powers which has been invested under the Code from the date of taking charge.

## SCHEDULE

| <i>Name of Officer</i>  | <i>Name of Police Station</i>                             |
|---|---|
| (I)   | (II)  |
| Sri Donald Sequera,<br>Judicial Magistrate of<br>First Class-I,<br>Thalassery | 1. Thalassery<br>2. Dharmadam<br>3. Chokli<br>4. New Mahe |

(Sd.)

*Chief Judicial Magistrate,  
Thalassery.*